

garding eviction of Africans and Indians from the Cato Manor area of Durban; and

(b) if so, the decision taken at the U.N.O.?

**The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru):** (a) and (b). The question of the treatment of the people of Indian origin as well as that of race conflict in the Union of South Africa has not so far come up for discussion in the current session of the General Assembly. If it is discussed during the resumed session of the General Assembly, India's views will certainly be put forward, as they have been in the past.

#### Manufacture of Tractors

1499. { Shri Ram Krishan Gupta:  
Shri Ajit Singh Sarhadi:  
Shri Nathwanl:  
Shri Morarka:  
Shri Nanjappan:

Will the Minister of Commerce and Industry be pleased to refer to the reply given to Starred Question No. 188 on the 17th November, 1960 and state the nature of progress made so far in setting up of a factory for the manufacture of tractors and earth-moving machinery at Ennore (Madras State)?

**The Minister of Industry (Shri Manubhai Shah):** A new company known as M/s. Limac Ltd., Madras, has been formed for implementing the scheme. The company's capital issue application is under Government's consideration.

#### Factories in Maharashtra

1500. **Shri Pangarkar:** Will the Minister of Commerce and Industry be pleased to state:

(a) the number of factories, small and big, in Maharashtra where non-ferrous metal work is done; and

(b) the controlled rate for non-ferrous metal per maund of bars girder, sheets, etc.?

**The Minister of Industry (Shri Manubhai Shah):** (a) It is very difficult to collect the information.

(b) There is no price control on manufactures or semi-manufactures of non-ferrous metals including girders, sheets, etc. There is Statutory control on the price of imported copper unroughed. The controlled price is landed cost plus 3½ per cent. In regard to zinc, quota licences to Established Importers are subject to the condition that sales will be at prices not exceeding 3½ per cent. over the landed cost. As regards tin, quota licences to Established Importers are subject to the condition that only reasonable margin of profit not exceeding that during October 1957—September 1958 period should be charged.

#### Export of Bicycles and Sewing Machines

1501. **Shri Pangarkar:** Will the Minister of Commerce and Industry be pleased to state:

(a) the total number of bicycles and sewing machines exported during the year 1960;

(b) the names of countries to which exported; and

(c) the amount of foreign exchange earned thereby?

**The Deputy Minister of Commerce and Industry (Shri Satish Chandra):** (a) to (c). A statement is laid on the Table of the House. [See Appendix III, annexure No. 4].

#### Unauthorised Powerlooms

1502. **Shri Pangarkar:** Will the Minister of Commerce and Industry be pleased to refer to the reply given to the Unstarred Question No. 521 on the 22nd November, 1960 and state the nature of progress since made in completion of survey of unauthorised